

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103

IA No. 598/JPR/2023

IA No. 651/JPR/2023

IA No. 289/JPR/2024

IB No. 400/ND/2017

Under Section 7 of IBC, 2016

In the matter of:

Union Bank of India

... Financial Creditor/Applicant

Versus

Ashoka Multiyarn Mills Ltd.

...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Vaibhav Pareek, Adv.

For the Liquidator : Utsav Mukharjee, Adv.

Saksham Ahuja, Adv.

Vikalp Wange, Adv.

For the Respondent : Pratik Dash, Adv.

ORDER

IA No. 598/JPR/2023, IA No. 651/JPR/2023

Submissions heard. Order is reserved. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 7 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties.

IA No. 289/JPR/2024

This is an application for submission of 22nd Periodical Progress Report under Section 60(5) of the IBC, 2016 read with Regulation 15 of the IBBI

(Liquidation Process) Regulations, 2016. This Report is taken on record subject to just exceptions. IA No. 289/JPR/2024 stands disposed of accordingly.



(Rajeev Mehrotra)
Technical Member



(Deep/Chandra Joshi)
Judicial Member

May 27, 2024